

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.669  
TO BE ANSWERED ON 06.02.2024**

**SETTING UP OF SCWs**

**669. SHRI HASNAIN MASOODI:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the reasons for the absence of State Commissions for Women (SCWs) in Bihar, Madhya Pradesh, Andaman and Nicobar Islands, Chandigarh, Dadar & Nagar Haveli and Daman and Diu; and
- (b) whether the Ministry is planning to set-up SCWs in such States including UTs of Jammu and Kashmir and Ladakh and if so, the time by which SCWs is likely to be set-up and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI A. NARAYANASWAMY)**

(a) to (b): The State Commissions for Women (SCWs) are set up under the statute of the respective States. Central Ministries / Departments have no role in setting up of SCWs. The Jammu and Kashmir Women Commission has been constituted by the Government vide Govt. order no 17-JK(SWD) of 2022 dated 08.02.2022.

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